

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO.573/2024
(@ IA No.43709/2024-APPROPRIATE ORDERS/DIRECTIONS)
IN
CIVIL APPEAL NO. 4124/2009

AJMER VIDYUT VITRAN NIGAM LIMITED

APPELLANT(S)

VERSUS

HINDUSTAN ZINC LTD. & ANR.

RESPONDENT(S)

O R D E R

The learned counsel appearing for the applicant (respondent no.1-Hindustan Zinc Ltd.) seeks permission to withdraw this Application with liberty to file appropriate proceedings in accordance with law.

The Application is, accordingly, disposed of as withdrawn with liberty as prayed.

All contentions of the parties are left open.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
APRIL 26, 2024.

ITEM NO.69

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 573/2024 in C.A. No. 4124/2009

AJMER VIDYUT VITRAN NIGAM LIMITED

APPELLANT(S)

VERSUS

HINDUSTAN ZINC LTD. & ANR.

RESPONDENT(S)

(FOR ADMISSION and IA No.43709/2024-APPROPRIATE ORDERS/DIRECTIONS)

Date : 26-04-2024 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Ajay Choudhary, AOR

For Respondent(s)/ Mr. Uday Tiwari, Adv.
Applicant(s) Mr. P.S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Ms. Miranda Solaman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Application is disposed of in terms of the signed order.

The Miscellaneous Application stands disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]